The facilities being provided by the University of Delhi within its available resources are considered fairly adequate even though it may not be possible to ensure admission to every eligible student.

TRIPARTITE COMMITTEE ON BONUS

*356. SHRI YELLA REDDY: Will the Minister of LABOUR AND RE-HABILITATION be p'eased to state:

(a) whether the tripartite committee on bonus, appointed by the Standing Labour Committee has concluded its work;

(b) if so, whether any agreement has been reached on proposals for the amendment of the Bonus Act; and

(c) if not, what steps Government propose to take to amend the Bonus Act in the light of the proposals made by the Committee?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI JAISUKH-LAL HATHI): (a) Yes, Sir. The committee was bipartite.

(b) No, Sir.

(c) The matter will be considered by the Standing Labour Committee at its next Session which is proposed to be held $_0$ n 10th May 1967.

COCHIN DOCK LABOUR BOARD

*357. SHRI M. V. BHADRAM: SHRI P. K. KUMARAN:

Will the Minister of LABOUR AND REHABILITATION be pleased to state:

(a) whether it is a fact that the Kera'a High Court has issued an in junction against the Cochin Dock Labour Board restraining the Board from implementing its decision of Decarber 8, 1966, holding workers who were on strike as having aban doned their duty;

(b) whether the Central Industrial Relations Machinery had earlier ad-

vised the Cochin Dock Labour Board against such a decision; and

(c) what action has been taken by Government to prevent the Cochin Dock Labour Board from implementing the decision?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI JAISUKH-LAL HATHI: (a) The Kerala High Court had issued an injunction on the 17th January, 1967 but later it was vacated on the 6th March, 1967. The Union then rVed an appeal which was also dismissed on the 27th March, 1967.

(b) No.

(c) The Cochin Dock Labour Board was advised to dispose of the question. of action against the striking workers under the Standing Orders as early as possible. In terms of its decision on 25th March, 1967, the Board has taken back the workers who were on strike from 1st to 8th December, 1966.

FFOREIGN EMBASSIES AND VIRDHUNAGAR ELECTION

*283. SHRI JAGAT NARAIN: Wilt the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government's atten tion has been drawn to a news-item published in the "Patriot", Delhi, of the 6th March, 1967, in which it has been a'leged that two foreign em bassies were almost in day-to-day with the organisers of touch the campaign against Shri Kamraj, Pre sident of the All India Congress Committee, for weeks before the elec tion.

(b) whether Government have made any enquiry in the matter and, if so, with what results; and

(c) what are the names of the Embassies which were indulging in the election in Virdhunagar?

[^]Transferred from the 4th April, 1967.